

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**Appeal No. 239 of 2014**

**Dated : 13<sup>th</sup> January, 2015**

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

**In the matter of :**

Gangdari Hydro Power Pvt. Ltd. & Anr. ...Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Matrugupta Mishra  
Ms. Meghana Aggarwal for R-1  
Mr. Anand K. Ganesan for R-2

**ORDER**

Learned counsel for Respondent No.2 seeks two weeks time to file reply. He may file the same on or before 28.01.2015 after serving copy on the other side. Thereafter, learned counsel for the Appellant may file Rejoinder on or before 11.02.2015 after serving copy on the other side.

List the matter for hearing on **16.02.2015.**

( Rakesh Nath )  
Technical Member

( Justice Ranjana P. Desai )  
Chairperson

*Ts/jps*